

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

(IB)-452(ND)2017

**PRESENT: MS. INA MALHOTRA  
HON'BLE MEMBER(J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.07.2018**

**NAME OF THE COMPANY: Power2sme Pvt. Ltd. V/s. JV Strips Ltd. & Ors.**

**SECTION OF THE COMPANIES ACT: 9 of IBC 2016**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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<b>Present for the Petitioner:</b>		Mr. Pankaj Bhagat, Advocate		
<b>Present for the Respondent:</b>		CA Vinod Chaurasia & Mr. Navneet Kumar Jain RP		
		Mr. Rajiv Shankar Dvivedi & Mr. S.K. Sarkar, Advocate for SBI		
		Mr. Rajinder Beniwal, Advocate for SBI		

**ORDER**

Learned counsel appearing for the COC submits that they have proposed the name of Debashih Nanda as the Resolution Professional in this case the name which has been proposed by SBI, the major claimant in the COC has been unanimously approved by the other members of the Committee. In view of the same, Mr. Debashih Nanda IBBI/IPA-003/IP-N00040/2017-18/10316, S-7, Manish Plaza No. 2, I.P. Extension Patparganj, Delhi-110092, email ID-[dnanda.cma@gmail.com](mailto:dnanda.cma@gmail.com) Mob No. 9717000163, 011-42509592,43012829 is being confirmed by the RP in this case. His consent in Form AA has been filed.

(Sameer)

He is directed to take all steps as are mandated under the statute and to file his interim report by 27<sup>th</sup> of August, 2018. The previous RP is Mr. Navneet Kumar Jain is hereby discharged. All data collected by him till date shall be handed over immediately to the new incumbent. The COC shall ensure that the remuneration and expenses as approved by them are duly reimbursed.

CA-351 of 2018 stands disposed off.



**(Ina Malhotra)**  
**(Member (J))**

(Sameer)